

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General camp at Srinagar)

Subject:- Acceptance of FIRs and Challans manually- reg.

ORDER

No.: 2084 of 2024/RG

Dated: 27.11.2024

Consequent upon acceptance of request received in this regard from Inspector General of Police, Crime Branch, J&K, Jammu, the Presiding Officers of all the Criminal Courts across the UTs of J&K and Ladakh are hereby directed to accept the FIRs and Challans manually wherever the same are not fetched through the ICJS portal due to technical snag till such time the issue is resolved by the CCTNS team in consultation with all the concerned.

By Order


(Shahzad Azeem)
Registrar General

No: 53153-75/RG/GS.

Dated: 27-11-2024

Copy of above forwarded to the:

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh;
4. Registrar Computers (I.T), High Court of J&K and Ladakh;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
.... for information
6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same circulated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
7. Inspector General of Police, Crime Branch, J&K, Jammu for information and with the request to direct the concerned police authorities (CCTNS Team) to expedite the process of resolving the erupted technical glitch and fix the same as soon as possible
8. Incharge NIC, High Court of J&K and Ladakh, Srinagar for Information and uploading the same on the official website of High Court.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file.


Registrar General